GOVERNMENT OF INDIA MINISTRY OF MINES

RAJYA SABHA

UNSTARRED QUESTION NO – 126 #

ANSWERED ON 01.12.2025

SUCCESS OF DISTRICT MINERAL FOUNDATION SCHEME

126 # SHRI NEERAJ DANGI:

Will the Minister of MINES be pleased to state:

- (a) the details of the success achieved by the District Mineral Foundation (DMF) in improving the lives of people residing in mining-affected areas;
- (b) the district-wise details of the status of receiving the maximum amount of funds under the District Mineral Foundation (DMF) scheme; and
- (c) the criteria adopted by Government for formulating a plan to involve local communities in the decision-making process for the utilization of DMF funds?

ANSWER

THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

- (a) Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) mandates DMFs to spend funds on priority sectors viz. Drinking Water, Environment Preservation and Pollution Control measures, Health Care, Education, Welfare of Women and Children, Welfare of aged and differently-abled, Skill Development and Livelihood generation, Sanitation, Housing, Agriculture and Animal Husbandry and other priority sectors which helps in improving the lives of peoples in mining-affected areas. Till September 2025, projects worth Rs.98,402 Cr. have been sanctioned and out of which Rs.63,981 Cr. has been spent. Further, a total of 4.18 lakh projects have been sanctioned, of which 2.48 lakh projects have been completed as of September 2025.
- (b) The District Mineral Foundations (DMFs) are funded by statutory contributions from holder of mining lease, equivalent to a percentage of royalty as prescribed by the Central Government. The district-wise details of DMF funds are available at Ministry of Mines website (https://mines.gov.in/webportal/content/state-dmf).
- (c) The PMKKKY guidelines 2024 provide that Gram Sabha/ Local Bodies may aid in preparation of perspective plan. Further, these guidelines also mandate that the utilization of DMF Funds in the scheduled areas are guided by the provisions contained in Article 244 read with Schedule V and Schedule VI to the Constitution relating to administration of the Scheduled Areas and Tribal Areas and the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.
